



OA No. 273/2021

**Central Administrative Tribunal
Allahabad Bench**

OA No./330/273/2021

This the 27th day of August, 2021

**Hon'ble Mrs. Pratima K Gupta, Member(J)
(Through Video conferencing)**

Mohd. Saleem Son of Late Manoj Kumar,
R/o Village Khagwal, Tehsil Sakaldiha,
District Chandauli.

.... Applicant

(through Advocate Shri Ajay Kumar Pandey)

Versus

1. Union Of India through Secretary,
Ministry of Railway, Rail Bhawan,
New Delhi.
2. Divisional Manager(Railway),
E.C. Railway, Mughalsarai, Chandauli.
3. Senior Divisional Personnel Officer,
E.C. Railway, Mughalsarai,
Chandauli.

... Respondents

(through Advocate Shri Ajay Kumar Rai)



ORDER(ORAL)

Hon'ble Mrs. Pratima K Gupta, M(J)

The MA-1821/2021 has been moved by the respondents to seek deletion of respondent No.1 from the array of memo of parties. Learned counsel has no objection for the same. Accordingly, respondent No.1 is deleted from the array of parties and the fresh memo of parties will be filed by the learned counsel for the applicant within one week from today.

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2. The OA is filed seeking direction to the respondent to decide the representation dated 13.12.2019 submitted by the applicant for consideration the case of the applicant for compassionate appointment due to death of his father late Shri Manoj Kumar, who is stated to have passed away on 3.12.2015. He has filed the present OA seeking following reliefs:-

"i) to issue a suitable order or direction to the respondent no.3 to consider the applicant for compassionate appointment due to death of his father.

ii) to issue a suitable order or direction to the respondents to decide the representation dated 13.12.2019 submitted by the applicant (Annexure-6 to the OA) within the stipulated time period fixed by this Hon'ble Court.



iii) issue a suitable writ, order or direction which this Hon'ble Court, may deem fit and proper under the circumstances of the case.

iv) to award the costs of the petition to the applicant."

2. However at this stage learned counsel for the applicant submits that he would be satisfied if the representation of the applicant dated 13.12.2019 is disposed of with a reasoned and speaking order by the respondents in a time bound manner.

3. In view of limited prayer of the applicant and without going into merits of the case the present OA is disposed of with the direction to the respondent No.3 to decide the representation of the applicant dated 13.12.2019 by passing a reasoned and speaking order within a period of 8 weeks from the receipt of a copy of this order.

4. OA is disposed of. No order as to costs.

(Pratima K Gupta)
Member(J)

Rb/shilpi